

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

O.A. NO.741 OF 2024

IN THE MATTER OF:

Ravindra Kumar

...Applicant

Versus

Union of India & Others

...Respondents

NDOH: 24.09.2024

I N D E X

S. NO.	PARTICULARS	PAGE NO.
1.	Short Affidavit On Behalf Of Respondent No. 3/ Delhi Development Authority, To Place On Record The Action Taken/Status Report.	1-6
2.	<u>Annexure "R-1"</u> - A copy of the letter dated 16.07.2021 issued by DDA to DJB.	7
3.	<u>Annexure "R-2"</u> - A copy of the letter dated 10.06.2024 issued by Capt. Mann, President of Sukh Dukh Ke Saathi (Regd.) RWA to DDA.	8
4.	<u>Annexure "R-3"</u> - A copy of the letter dated 18.06.2024 issued by DDA TO DJB.	9
5.	<u>Annexure "R-4"</u> - A copy of the letter dated 01.07.2024 issued by DJB to DDA.	10

6.	<u>Annexure "R-5"</u> A copy of the letter dated 24.07.2024 issued by DDA to DJB.	11
7.	<u>Annexure "R-6"</u> A copy of the inspection note dated 27.07.2024, along with acknowledgment of receipt of the persons present during the inspection.	12-13
8.	Vakalatnama	14

RESPONDENT No.3/DDA

THROUGH



DEEKSHA L. KAKAR
COUNSEL FOR DDA

B-6/58, LGF, SAFDARJUNG ENCLAVE
NEW DELHI – 110029.

Ph. 9313119255 | deeksha.kakar@sladi.com

Enrol.No.D/1154/2008

Place: New Delhi
Dated: 21.09.2024

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
O.A.NO.741 OF 2024

IN THE MATTER OF:

Ravindra Kumar

...Applicant

Versus

Union of India & Others

...Respondents

**SHORT AFFIDAVIT ON BEHALF OF RESPONDENT NO.
3/DELHI DEVELOPMENT AUTHORITY, TO PLACE ON
RECORD THE ACTION TAKEN/STATUS REPORT.**

I, Manohar, S/Sh. Doongar Ram aged about 32 years, presently posted as Superintending Engineer DDA, having my office at Vikas Sadan, INA, New Delhi do hereby solemnly affirm and declare as under:

1. That The Deponent is well conversant with the facts and circumstances of the case, as per the records maintained by the Department and as such competent to swear and depose the present affidavit. The present affidavit is being filed on behalf of the Delhi Development Authority ("DDA") Respondent No.3, to place on record the action taken/status report, pursuant to the order dated 01.07.2024 passed by this Hon'ble Tribunal.


Er. MANOHAR
SE/DCC-1



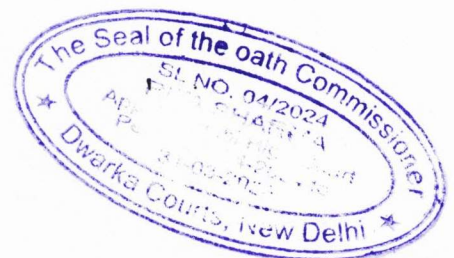
2. The water body known as “NayaJohad” is an inland natural wetland located in the District Park at Sector 23 of Dwarka, Delhi. The Storm Water Drain (“SWD”) along Sector 23, Dwarka, at MP Road No. 210(110) and MP Road No.226, is managed and maintained by the DDA. The SWD situated at MP Road No.210, serves as a source for rainwater flow into the water body 'NayaJohad.' As part of management and maintenance of the SWD, the answering Respondent/DDA, carries out regular desilting, prior to the monsoon season annually. It is submitted that the desilting of the SWD at MP Road 226 and 205 for this year has already been completed prior to August 15, 2024.

3. The sewerage / dirty water discharge from these outfalls is trapped by an intercept or chamber, before entering Trunk Drain No.2 (Peripheral drain) and through separate pipes transferred to 7 MLD Sewage Treatment Plant (STP), which has been completed on February, 2024, in Compliance to the directions issued by this Hon’ble Tribunal on 05.03.2020 in OA No. 06/2012 in the matter of *Manoj Mishra v/s Union of India*. This STP caters to discharge of sewerage from outfalls of storm water drain of nearby areas.

4. It is pertinent to mention here that the connection to ‘NayaJohad’ is before the interceptor chamber. Further, currently, the connection to this water body from the Storm water drain situated at MP Road No.210 has been severed and closed, in order to prevent any contaminated water to flow into the water body.



**Er. MANOHAR
SE/DCC-1**



5. By the letter dated 16.07.2021, DDA, referring to the Integrated Drain Management Cell (IDMC) constituted in compliance of the directions issued by this Hon'ble Tribunal on 05.03.2020, in OA No. 06/2012 titled "*Manoj Mishra v/s Union of India*", informed the Delhi Jal Board (DJB) that the sewage from Sai Enclave in Sector 23, Dwarka, along with other adjacent areas, is being discharged into Trunk Drain No. 2 (Peripheral Drain) in the Dwarka region and requested the DJB to take immediate action to prevent the discharge of open sewage. The copy of the mentioned letter dated 16.07.2021 is annexed herewith as **Annexure R-1**.
6. Thereafter, a communication dated 10.06.2024 was recently received by the answering Respondent from Capt, Mann, President of SukhDukhKeSaathi (Regd.) RWA, wherein it was once again it was requested to stop the entry of sewage water flowing in storm water Drain of Sector 23, at MP Road No.110. The copy of the mentioned letter dated 10.06.2024 is annexed herewith as **Annexure R-2**.
7. Immediately thereafter, by the letter dated 18.06.2024, the DDA brought to the notice of the DJB the possible contamination, of sewage from Sai Enclave in Sector 23, Dwarka, and requested the DJB Delhi Jal Board, to take immediate measures to prevent flowing of sewage into the SWD. The copy of the mentioned letter dated 18.06.2024. is annexed herewith as **Annexure R-3**.
8. By the letter dated 01.07.2024, the DJB informed the DDA that at the inspection conducted on 29.06.2024, it was found


E. MANOHAR
 SE/DCC-1



that no sewer connections were found entering the SWD. The Delhi Jal Board accordingly requested for a further joint inspection to identify any illegal sewer connections into the SWD, in the said area. The copy of the mentioned letter dated 01.07.2024 is annexed herewith as Annexure R-4.

9. In response to the aforesaid letter, the answering Respondent issued a communication dated 24.07.2024 to DJB stating that sewerage is continuing to flow into the SWD, and informing that to address this issue, a joint site inspection has been scheduled for 27.07.2024. The copy of the mentioned letter dated 24.07.2024 is annexed herewith as Annexure R-5.

JOINT INSPECTION/ACTION TAKEN

10. It is submitted that a joint inspection of the SWD at MP Road No. 210(110) and MP Road No.226 was conducted on 27.07.2024, wherein the representatives of DDA and DJB were present. Applicant No.2- Mr. Diwan Singh, Captain Mann – resident of Sadbhavna Society, Sector 23, Dwarka, and the President of Chitrakoot Society, Sector 23, Dwarka, were also present. The SWD was inspected thoroughly at various points, on the said roads and adjacent roads. The inspection started from Sai Enclave Society Gate on Road No. 210, going towards Chitrakoot Society on Road No.226.
11. During the inspection it was observed that the DJB chambers on the crossing of Road No.226 and 210 are fully choked. Further, the sewer line of the service road of the Sadbhavna and Chitrakoot Society, on Road No.226, Sector 23, were also found fully choked.



Er. MANOHAR
SE/DCC-1



12. Inspection of the SWD and sewer line chamber inside the Chitrakoot Society further revealed that a sewer line chamber of the Society is connected to the intercepting chamber of the SWD managed by the DDA. Due to the foregoing, overflow from the sewer lines, during the monsoon season, result in the mixing of sewage with Storm Water. Consequently, this contaminated Storm Water is discharged into the Storm Water drain at MP Road No.110.
13. The SWD along the DGS Society (adjacent to Chitrakoot Society on Road No.226) was found to have clear water, with the bottom of the drain also completely visible. No traces of any sewage was found at the said spot.
14. The conclusion of the Inspection carried out on 27.07.2024, is reproduced below:
- (i) *DJB will take action to dechock the sewer line of MP Road No.226 from Chitrakoot Society to MP Road No.226 & 210 Xing.*
- (ii) *Chitrakoot Society RWA will take action to remove connecting pipe between the sewer line and SW Drain intercepting chamber inside the society.*
- The copy of the inspection note dated 27.07.2024, along with acknowledgment of receipt of the persons present during the inspection is annexed herewith as **Annexure R-6.**
15. It is relevant to mention here that the sewerage /dirty water and discharge from these outfalls is trapped by an interceptor chamber, before entering Trunk Drain No.2 (Peripheral drain) and through separate pipes transferred to 7 MLD Sewage



Er. MANOHAR
SE/DCC-1

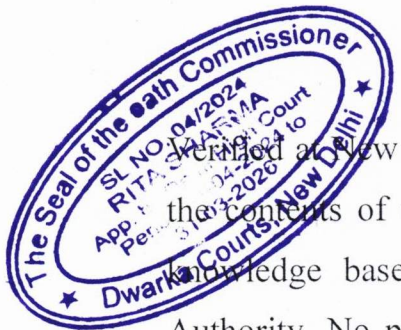


Treatment Plant (STP), which after tertiary level treatment is discharged into Trunk Drain No.2 (Peripheral Drain) again. The said STP was completed and inaugurated in February, 2024, in Compliance to the directions issued by this Hon'ble Tribunal on 05.03.2020 in OA No. 06/2012 in the matter of *Manoj Mishra v/s Union of India*. This STP caters to discharge of sewerage from outfalls of storm water drain of nearby areas.

16. It is also submitted that the connection to 'NayaJohad' is before the interceptor chamber and as such, currently, the connection to this water body from the Storm water drain situated at MP Road No.210 has been severed and closed, in order to prevent any contaminated water to flow into the water body.

17. The above information, documents and present Affidavit are submitted accordingly.

[Signature]
DEPONENT
Er. MANOHAR
SE/DCC-1



VERIFICATION:

21 SEP 2024

I am identified at New Delhi on this ___ day of September, 2024 that the contents of the above Affidavit are true and correct to my knowledge based on the records of the Delhi Development Authority. No part of it is false and nothing material has been concealed therefrom.

[Signature]
I identify the deponent who has signed in my presence.

[Signature]
DEPONENT
Er. MANOHAR
SE/DCC-1

CERTIFIED THAT THE DEPONENT
Shri/Smt./Km. *[Signature]*
S/o W/o *[Signature]*
R/o *[Signature]*
identified by Sh./Smt. *[Signature]*
has solemnly affirmed before me at
New Delhi on *[Signature]*
that the contents of the Affidavit which
have been read & explained to him are
true and correct to his knowledge

Oath Commissioner
RITA SHARMA
New Delhi

21 SEP 2024

"ANNEXURE - R-1"

दिल्ली विकास प्राधिकरण
कार्यालय अधिशासी अभियंता द्वारका परियोजना खण्ड-3
केन्द्रीय नर्सरी, सैक्टर-5, द्वारका, नई दिल्ली-110075
E-mail: w18ddda@gmail.com
दूरभाष: 011-20092314

No. F.81(256)/A/cs/DPD-3/DDA/2020-21/97

Dated: 16/7/2021

To,

The Executive Engineer (C) DR-XIV,
Delhi Jal Board, SPS,
Najafgarh, New Delhi-110 043.
E-mail: cecdrxiv@gmail.com

Sub: Integrated Drain Management Cell (IDMC) for remediation and drain management of all drains of Delhi, Chaired by the Chief Secretary, Govt. of NCT of Delhi constituted on the direction of Hon'ble NGT dated: 05.03.2020 OA No. 06/2012 in the matter of Manoj Mishra Vs Union of India & Others.

Ref: ~~No. F.81(256)/A/cs/DPD-3/DDA/2020-21/211~~ Dated: 18.06.2021

With reference to the cited subject matter it has been observed that sewerage flow from SAI Enclave in Sector-23 Dwarka & other nearby areas is flowing in trunk drain no. 2 in Dwarka area. The sewerage flowing in open drains is a environment hazard and has been banned by Hon'ble NGT.

You are requested to prevent the open sewerage from flowing in Trunk Drain No. 2 to avoid any adverse comment from Hon'ble NGT.

(ई० हीरा सिंह रावत)
अधिशासी अभियंता
द्वारका परियोजना खण्ड-3

Copy to:

1. CE/Dwarka, DDA for kind information.
2. SE/DCC-2, DDA for kind information.
3. AE-I/DPD-3, to pursue.
- ✓ Guard file.

अभिशासी अभियंता
द्वारका परियोजना खण्ड-3
16/7/2021

C/F

Col (Retd) Deepak Soyal,
Chief Engineer, DDA
(Dwarka)
Manglapuri, New Delhi

2195
10/06/24

10.06.2024

Subject : Request to stop entry of Sewage Water flowing in Stormwater Drain of Sec -23, along Road no 110 (in front of EPFO building)

Dear Col sahab,

Namaskar !

परियोजना खण्ड-XI/दि.वि.प्र.।

पावती संख्या... 282

दिनांक... 13/06/24

This is in regarding to sustenance of water body, known locally as 'Naya Johad' located in Dist Park, Sec -23. This water body has been in news for almost last ten years as a successful model of conservation that involves community and DDA working jointly. It is also one of the rare fresh water bodies of Delhi with a pristine woodland around it that makes it a complete self sustaining eco system. It has also demonstrated a successful water recharge process with ground water levels showing a marked improvement near the water body. Delhi University has published a case study of the success of this water body. In 2013 honorable Lt Governor formed Dwarka Water Bodies Committee with your good office given responsibility to preside over its functioning.

This water body receives its water primarily during monsoons through stormwater drain network that drains Sec 22-23 and is released into water body through a link before this stormwater drain meets TD-2. Sadly, for last two -three years some amount of sewage is found entering it time and again and this has contaminated the water body very often. Many times fish and other aquatic animals have died en masse. The matter has been well reported to your officials every time. Last year the concerned agency tried to find the source of sewage but were unsuccessful. Last two- three months we noticed the sewage quantity is getting larger and regular. This sounds death knell for the water body as contamination would kill all fish and other aquatic wildlife, at the same time doing another irreversible damage by recharging contaminated water into our aquifers. We request you to direct the incharge of this drain to make a more concerted effort to solve the problem. Not only the source need to be blocked but also it needs to be properly diverted into the sewage network so that it may not again overflow into the storm water drain during monsoons. Our request to Dy Director, Horticulture drew an immediate response. He has written to Ex En, DMD-II and ExEN, PD-11 for necessary action.

फॉलोअप
EE/DMD
4 EE/PE/II
Horticulture

Sir, it has become an emergency as monsoons are just approaching overhead. We request you to solve the problem at the earliest. The local community will be highly grateful.

(Kindly also see email sent to you at cedwarka@dda.org.in that has pics of dead fish and sewage inside stormwater drain.)

Regards,

[Handwritten signature]


Pawan Singh
Convener, Sec-22,23 Dwarka Forum.

ADD: B-403, Navratna Apts
Q1st -7A, Sec -23,
Dwarka, N. D-72
7212061046

[Handwritten signature]
A.E.T. P. D. Singh

Capt SS Mann
President, Sukh Dukh ke Saathi
(Regd), NWA.

166 ANNEXURE "R-3"

	<p style="text-align: center;">दिल्ली विकास प्राधिकरण कार्यालय अधिशासी अभियंता परियोजना खण्ड-11, केंद्रीय नर्सरी, सेक्टर-5, द्वारका, नई दिल्ली-110075 E-mail: eepd11@dda.org.in</p>
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No: F.81(256)A/c/PD-11/DDA/2020-2021/122

Date: 18/06/2024

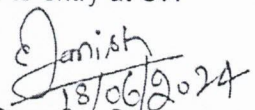
To

Additional Chief Engineer
 DJB, Govt. of NCT of Delhi
 Command Tank-4, Sector-20
 Dwarka, New Delhi-110077

Subject:- Request to Stop Entry of Sewage water flowing in storm water drain of Sector-23 along road no. 110 (in front of EPFO Building).
Reference:- i) F81(256)A/Cs/dpd-3/dda/2020-21/271 dated 16.07.2021
 ii) Letter Dated 10.06.2024 (address to CE (Dwarka) by members of committee of water bodies of Dwarka Zone.

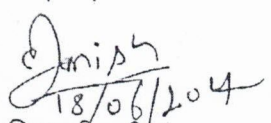
With reference to cited subject matter. It has been observed that sewerage flow from Sai Enclave in sector-23, Dwarka and other nearby area is flowing at S.W Drain. A request regarding to stop entry of sewage water flowing in storm water drain of sector-23 (along road no. 110 in front of EPFO building) has been received by this office through *members of water bodies of Dwarka Zone under the committee constitute by Hon'ble LG, Delhi*. This S.W drain rain water feed the water body at sector-23 during monsoon. It is pertinent to mention here that as per "*Integrated Drain Management Cell (IDMC) for remediation and drain management of all drains of Delhi, chaired by the Chief Secretary Govt. of NCT of Delhi constituted on the direction of Hon'ble NGT dated 05.03.2020 OA No.0672012 in the matter of Manoj Mishra v/s Union of India & others*". The sewage flowing in SW drain has been banned by Hon'ble NGT.

In view of above, it is therefore requested again to stop the sewerage to entry at SW drain.


 18/06/2024
 अधिशासी अभियंता
 परियोजना खण्ड-11

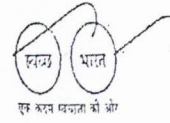
Copy to:-

1. CE/Dwk for kind information.
2. SE/DCC-1 for kind information.
3. Sh. Diwan Singh member of water bodies of Dwarka Zone to pursue the matter with DJB, Add:- B-403, Navrattan Apartments, Plot 7A, Sector-23, Dwarka, New Delhi-110077.
4. AE-I & AEE-II for information and & n.a.
5. Guard File


 18/06/2024
 अधिशासी अभियंता
 परियोजना खण्ड-11



DELHI JAL BOARD
GOVT. OF NCT OF DELHI
OFFICE OF THE ASSISTANT ENGINEER M-34/37
COMMAND TANK-2, MADHU VIHAR, NEW DELHI-110059
EMAIL:- hansrajmeena2010@gmail.com, M-+91-9650919006



No.: DJB/AE-1(M-37/34)/2024-25/1072

Dated :- 11/07/2024

To
Executive engineer (DPD-11),
Delhi Development Authority
Central Nursery Dwarka Sector-5,
New Delhi - 110075

परियोजना खण्ड-XI/दि.वि.दा.
पावती संख्या...321
दिनांक...08/07/2024

Subject:- request to stop entry of sewerage water flowing in storm water drain of Sector-23 along road no. 110 (in front of EPO Building).

Reference:- (I) F81(256)A/Cs/dd-3/dda/2020-21/271 dated 16.07.2021

(II) Letter dated 10.06.2024 address to CE(Dwarka) by member of committee of water bodies of dwarka Zone.

(iii) F.81(256)A/c/PD-11/DDA/2020-2021/122 dated 18/06/2024

R Sir,

With reference to cited subject and mentioned reference letter, a joint inspection has been carried out along with DDA (AE) officials on dated 29/06/2024 to trace out sewer connection into the storm water drain at mentioned locations and further field staff reported. There are no sewers connections have found into the storm water drain.

It is request, kindly fix the further joint inspection to trace out illegal sewer connection into the storm water drain please.

J. Meena
AE-1
08/07/2024

Hansraj Meena
01-07-2024
(Hansraj Meena)
Asst. Engineer (M-37/34)
Hansraj Meena
Assistant Engineer (M):37
Delhi Jal Board

ANNEXURE "R-5"

Most Urgent
(Being a NGT Matter)

11



दिल्ली विकास प्राधिकरण
कार्यालय अधिशासी अभियंता परियोजना खण्ड-11,
केंद्रीय नर्सरी, सैक्टर-5, द्वारका, नई दिल्ली-110075
E-mail: eepd11@dda.org.in

No: F.81(256)/A/c/PD-11/DDA/2020-2021/153

Date: 24/07/2024

To,

Assistant Engineer (DJB),
O/o The Assistant Engineer M-34/37,
Command Tank-2, Madhu Vihar
New Delhi -110059

Subject:- Request to stop entry of sewerage water flowing in storm water drain of sector-23 along road no.110(in front of EPFO Building)

Reference:- i) DJB/AE-I(M-37/34)/2024-25/1032 dated 01.07.2024

ii) F.81(256)A/c/PD-11/DDA/2020-2021/122 dated 18.06.2024.

With reference to above cited subject matter, the sewerage is continuing flow in the drain in front of EPFO building sector-23. This may be over flow sewerage Sai Enclave sector-23 or CGHS Society sector-22/23 sewer line.

In this connection, a joint site inspection has schedule on dated 27.07.2024 at 10:30 AM. Meeting point near EPFO to trace out the sewer connection so that sewerage flowing in SW drain can to be stopped.

अधिशासी अभियंता
परियोजना खण्ड-11

Copy to:-

1. CE(Dwk), for kind information please.
2. Add. Chief Engineer (DJB), O/o DJB, Govt of NCT of Delhi, Command Tank-4, Sector-20, Dwarka, New Delhi-110077.
3. SE/DCC-I, for kind information please.
4. Sh. Diwan Singh member of water bodies of Dwarka Zone to pursue the matter with DJB, Add:- B-403, Navrattan Apartments, Plot 7A, Sector-23, Dwarka, New Delhi-110077
5. EE/DMD-2, for information.
6. AE-II/AEE-II for information and n.a
7. Guard File.

अधिशासी अभियंता
परियोजना खण्ड-11

**OFFICE OF THE ASSISTANT ENGINEER-I
DWARKA MAINTENANCE DIVISION NO. 2
CENTRAL NURSERY SECTOR-5, DWARKA,
NEW DELHI-110075**

No. F-5 (Misc) AE-I/DMD-2/DWA/2024-25/100

Date: 27/7/24

INSPECTION NOTE

Inspection Note of connection of sewerage in Storm water drain along Sector-23 along Road No. 110 (Read as 210) (infront of EPFO Building). A meeting was organized by EE(PD-11) with AE(DJB) dated 27.07.2024

The following official and representative present during the inspection:

- (i) Navneet Kumar (AE/DMD-II/DDA)
- (ii) Hansraj Meena (AE/DJB)
- (iii) Diwan Singh (Public Representative)
- (iv) Captain Mann (Nature Activist & resident Sadbhavna society)
- (v) Society President (Chitrakoot Society)

With reference to above cited subject matter, for inspection of SW Drain of MP Road 210 and MP Road No. 226. The inspection has started from Sai Enclave Society Gate towards 226 & 210 Xing to upto Chitrakoot Society Gate on MP Road No. 226.

The following observations were noted during the inspection are:-

1. The chamber along Sai Enclave Society have found traces of sewer in SW Drain.
2. The EPFO have sewer connection in the opposite side running DJB main sewer line. The DJB sewer line is found main operational opp EPFO.
3. The SW drain along DGS Society on MP Road 210 have clear Rain water with bottom clearly visible. Shows no sewerage mixing in storm water drain.
4. The DJB Chambers on 226 & 210 Xing have found fully chocked. DJB AE have mentioned that there is missing sewer line chamber, which DJB will trace out to declog the sewer line.
5. It has been noticed that the sewer line on service road and in the societies Sadbhawna & Chitrakoot have fully chocked. **The SW Drain intercepting chamber inside chitrakoot society have connected with inside sewer line chamber. Due to sewer over flow the sewer line water mixed in SW Drain which connected in DDA Storm water drain.**

As file

101

Conclusion:

- (i) DJB will take action to dechock the sewer line of MP Road No. 226 from Chitrakoot Society to MP Road No. 226 & 210 Xing.
- (ii) Chitrakoot Society RWA will take action to remove the connecting pipe between the sewer line and SW Drain intercepting chamber inside the society.

(Er. Navneet Kumar)
 Assistant Engineer-I
 DMD-II/DDA

Copy to:

- 1. SE/DCC-1, DDA for kind information.
- 2. EE/DMD-II for kind information.
- 3. Assistant Engineer /DJB ,O/O The Assistant Engineer M-34/37 , Commant Tank -2 ,Madhu Vihar , New Delhi-110059.
- 4. Sh. Diwan Singh, Member of water bodies at Dwarka Zone to pursue the matter with DJB and RWA Chitrakoot Society.
- 5. RWA President , Chitrakoot Society Sector-23 for necessary action as mentioned in Note.
- 6. RWA President , Sadbhawna Society Sector-23, Dwarka, New Delhi for necessary action.

27/7/24
 Assistant Engineer-I
 DMD-II/DDA

Sadbhawna RWA President (i) // Given to Sadbhawna Manager

Chitrakoot RWA President (ii) // Given to Security Guard

Navratan RWA President (iii) // A to DJB → Diwan Singh letter to Security Guard (Company: ATS) after telephonic conversation.



POWER OF ATTORNEY

IN THIS COURT OF... NGT, Principal Bench, New Delhi
No. 741/ of 20. 24

Ravindra Kumar in re :- Piff/App./Petitioner/Complainant

VERSUS

Union of India & Ors. Defdt. of Resdt.

KNOW ALL to Whom these presents shall come that I/We... SE/DCC-1/DDA
Delhi Development Authority on behalf of Delhi Development Authority the above named... Manohar/Respondent
do hereby appoint. Ms. Prabhsahay Kaur, Standing Counsel, D/737/08
Ms. Deeksha L. Kakar, Adv. D/1154/08

hereinafter called the Advocate(s) to be my/our Advocate(s) in the above noted case and authorise him/them :-

To act, appear and plead in the above noted case in this Court or in any other Court in which the same may be tried or heard and also in the appellate Courts.

To sign, file, verify and present pleading, replications, appeals cross-objections, or petitions for executions, revision restoration, withdrawal, compromise or other petitions, replies, objections written statements, affidavits or other documents as may be deemed necessary or proper for the prosecution of the case in all its stages.

To file and take back documents and also withdraw unspent diet money or printing charges that may arise touching or in any manner relating to the said case.

To take out execution proceedings.

To deposit draw and receive : money cheques, and grant receipts therefor and to do all other acts and things which may be necessary to be done for the progress and in the course of the prosecution of the said case.

To appoint and instruct any other Legal Practitioner authorising him to exercise the Powers and authorities hereby conferred unto the Advocates whenever they think fit to do so and to sign the power of attorney on my/our behalf.

And I/we the undersigned do hereby agreed to ratify and confirm to acts done by the Advocates of their substitutes in the matter as my/our own acts, as if done me/us to all intents and purposes.

And I/we undertake that I/we or my duly authorised agent would appear in the court on all hearings and will inform the Advocates for appearance, when the case is called.

And I/we undersigned to hereby agree to hold the Advocate or their substitutes responsible for the result of the said case in consequence of their absence from the Court when the said case is called up for hearing, or for any negligence of the said Advocates or their substitutes.

And I/we the undersigned do hereby agree that in the event of the whole or any part of the fee agreed by me/us to be paid to the Advocate remaining unpaid, he shall be entitled to withdraw from the prosecution of the said case until the same is paid up.

IN WITNESS WHEREOF I/we do here unto set my/our hand to these present the contents of which have been understood by me/us this day of 21.09.2024

Accepted,
Advocate(s)

Deeksha L. Kakar
D/1154/08

Manohar